## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:1914 ANSWERED ON:19.08.2013 DISPOSAL OF BIO MEDICAL WASTES

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## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether a large number of hospitals are not properly labelling or segregating bio-medical wastes across the country;
- (b) if so, the details thereof, State and UT-wise;
- (c) whether the hospitals are not inspected by the authorities regularly;
- (d) if so, the reasons therefor;
- (e) whether hospitals are facing fund crunch to meet the National Green Tribunal requirement; and
- (f) if so, the steps taken by the Government to create a road map to help the hospitals comply with bio-medical wastes disposal standards along with the steps taken by the Government to provide appropriate funding for the same?

## **Answer**

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (d): The Ministry has notified the Bio-Medical Waste (Management & Handling) Rules, 1998. As per these rules every occupier of an institution generating bio-medical waste has to ensure that such waste is handled without any adverse effect to human health and environment. The Bio-Medical Waste is required to be segregated according to the colour code for containers /bags prescribed under these rules. The State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) in the Union Territories are the designated Prescribed Authorities for ensuring implementation of these rules.

As per the Annual Report on Bio-Medical Waste Management for the year 2011, some of the Health Care Facilities (HCFs) are reported to be violating the provisions of the Bio-Medical Waste (Management & Handling) Rules, 1998 as amended. Show-cause notices/directions have been issued to 3585 defaulting HCFs and Common Bio-Medical Waste Treatment Facilities (CBMWTFs). Based on the information received, the State-wise and UT-wise details are given in the Annexure.

(e) and (f): As per the order dated 18.04.2013 of the National Green Tribunal (NGT), Principal Bench at New Delhi in Appeal No. 63 of 2012, 33 hospitals in NCT of Delhi were inspected In NCT of Delhi by Joint Inspection Team of (JIT). Out of these 33 hospitals, 17 hospitals were found violating the Bio-Medical Waste (Management & Handling) Rules, 1998. It has not been brought to the notice of this Ministry that these hospitals are facing financial crunch to comply with the directions of the NGT.